

### Setting up of a Bench of Kerala High Court at Trivandrum

1857. SHRI A. NEELALOHITHA-DASAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government of India have received any reply from the State Government of Kerala to its letter asking to complete certain statutory consultations as regard to the proposal for establishment of a Bench of the Kerala High Court with filing powers at Trivandrum;

(b) if so, when it was received;

(c) whether Government of India has received any communication from the State Government of Kerala this year;

(d) if not so, whether the Government of India propose to ask the State Government of Kerala to complete the statutory consultation at the earliest and send the report; and

(e) what is the nature of statutory consultation by the Government of India in this respect?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) and (e). Statutory consultations are required to be completed in terms of section 51(2) of the States Reorganisation Act, 1956.

It is for the State Government to take appropriate steps to complete the statutory consultations. Further consideration to the matter can be given only after a communication in this regard is received from the State Government.

### Memorandum by the Employees of Gummidipundi Camp, Tamil Nadu

1858. SHRI A. NEELALOHITHA-DASAN: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Central Government have received a Memorandum from the employees of Gummidipundi Camp in Tamil Nadu;

(b) if so, the demands put forwarded by them;

(c) the action which the Central Government have in this regard;

(d) whether the Central Government have conducted a comparative study of the conditions prevailing in the Mana Camp of Madhya Pradesh and Gummidipundi Camp in Tamil Nadu;

(e) if so, what is the impression of the Central Government after this study; and

(f) whether Government intend to accept the demands of the employees of HVMDC in Gummidipundi Camp in Tamil Nadu?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) The following demands were put forward by them:—

(i) Grant of rent-free accommodation.

(ii) Grant of Camp Allowance.

(iii) Grant of Disturbance Allowance for one year on account of shifting of Heavy Vehicles Mechanic-cum-Driving Centre from Mana, Raipur, to Gummidipundi in Tamil Nadu.

(c) The above demands were considered but not found admissible under the rules. However, the employees were paid advance of two months' pay, as a special case, on their shifting from Mana to Gummidipundi.

(d) The conditions prevailing in Mana Camp and Gummidipundi are different.

(e) and (f). After considering the prevailing conditions at Gummidipundi, it has not been found possible for Government to accept the demands.

### Expansion and Commissioning of Fertilizer Units

1859. SHRI KRISHNA CHANDRA HALDER: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government are aware that the expansion of commissioning of a few fertilizer units has been delayed; and

(b) if so, reasons thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b). Yes, Sir. A statement giving names of the plants whose commissioning has been delayed and the reasons thereof is attached.

#### Statement

Name of the project	Original date of commissioning.	Anticipated date of commissioning	Reasons for delay
1. Trombay V.	July, 1980.	April, 1981	Delay in engineering and supply of indigenous and imported equipment.
2. Phulphur	June, 1979	..	The plant was mechanically completed in March, 1980 but commissioning is held up due to non-availability of naphtha on account of closure of Barauni refinery as a result of agitation in Assam. The commissioning will start as soon as naphtha supplies become available.
3. Ramagundam	} July, 1975 Do.	August, 1980. October, 1980.	(i) More time was required for firming up the scope of the projects based on coal; these being set up for the first time in the country.  (ii) Delay in detailed engineering.  (iii) Mechanical problem during testing.  (iv) Inadequate supply of power from the State Electricity Board from January, 1980.
4. Talcher			
5. Haldia	October, 1976	April, 1981	(i) Change in the source of supplies of equipment.  (ii) Need for driving of piles for foundation.  (iii) Delay in delivery of some of critical equipments.  (iv) Labour unrest in the premises of contractors.  (v) Delay in commissioning due to adequate power supply by the State Electricity Board.
6. Bharuch (GNFC)	March, 1980	June, 1981	Delay in engineering and supply of indigenous equipment.